CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 444/MP/2026

Subject : Petition seeking enforcement / execution of the Tariff Order dated 9.10.2018 in Petition No. 100/TT/2017 read with the Order dated 17.10.2021 in Petition No. 55/TT/2020 directing payment of IDC and IEDC by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission assets.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : East North Interconnector Project (ENCIL) (Sterlite Industries (I) Limited) and Another.

Petition No. 434/MP/2026

Subject : Petition seeking enforcement / execution of the Tariff Order dated 21.1.2020 in Petition No. 311/TT/2018 directing payment of the Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission assets.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Transmission Company Limited (MPPTCL) and Another.

Petition No. 436/MP/2026

Subject : Petition seeking enforcement / execution of the Tariff Order dated 27.1.2020 read with the Corrigendum Order dated 4.2.2020 in Petition No. 266/TT/2018 directing payment of the Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission assets.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Transmission Company Limited (MPPTCL) and Another

Date of Hearing : **20.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PGCIL
Ms. Harsha Parakh, Advocate, PGCIL
Ms. Shweta Sharma, Advocate, ENCIL (Petition No. 444/MP/2026)
Shri Rajesh Jha, Advocate, ENCIL (Petition No. 444/MP/2026)
Ms. Sunidhi Sachdeva, PGCIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet S. Rajput, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the instant Petitions have been filed seeking enforcement/ execution of the transmission tariff orders passed by the Commission.

2. Learned counsel for ENCIL, Respondent No. 1, in Petition No. 444/MP/2026 requested four (4) weeks' time to file its reply in the matter.

3. After the hearing, the Commission directed the Respondent(s), including ENCIL in Petition No. 444/MP/2026, be given a last opportunity to file their respective replies/ written submissions, if any, within three (3) weeks, with a copy to the Petitioner, who may file its rejoinder/ written submissions, if any, within two weeks thereafter.

4. Subject to the above, the Commission reserved the above matters for orders.

By order of the Commission

sd/-
(Kamal Kishor)
Deputy Chief (Law)